

Number of Persons arrested for Committing various Crimes in the States of Uttar Pradesh and Madhya Pradesh during 1990 to 1993

Sl. No.	Crime Head	Uttar Pradesh				Madhya Pradesh			
		1990	1991	1992	1993	1990	1991	1992	1993
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	Murder	22598	25336	NR	NR	6911	7809	8639	NR
2.	Attempt to commit murder	16800	20016	NR	NR	7960	9091	9261	NR
3.	Kidnapping	7158	9442	NR	NR	2130	1940	1977	NR
4.	Robbery (Looting)	10814	9949	NR	NR	3165	3389	3057	NR
5.	Thefts	24244	29358	NR	NR	21617	84242	21678	NR
6.	Dacoities	10010	10004	NR	NR	1288	1646	1820	NR

Note : 1. N.R. stands for "Not received".

2. Based on information collected by the NCRB.

[English]

Computerised information System on Crime

3522. SHRI S. N. VEKARIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have approved a project for setting up a computerised information system on crime and criminals; and

(b) if so, the salient features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P. M. SAYEED) (a) Yes, Sir.

(b) The Government of India have approved a project for setting up a nation-wide computerised criminal information system. The project is estimated to cost Rs. 29.12 crores. It involves installation and networking of computers at the district, state and national levels. Apart from data bases relating to crimes and criminals, the system would provide for storage and retrieval of information on vehicles and firearms, as well as for a computerised portrait building system.

Revenue Deficit in Autonomous District Councils

3523. DR. JAYANTA RONGPI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the quantum of revenue deficit in each of the Autonomous District Councils in the North-East constituted under the Sixth Schedule of the Constitution which was reflected in the memorandum placed before the Union Government during each of the last three years; and

(b) the quantum of award received by each such council from the Union Government during the above period ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) The Planning Commission while approving outlays for the States, takes into consideration the quantum of revenue deficit of the State as a whole and not district-wise.

(b) The outlay that has been approved by the Planning Commission under the Hill Area Development Programme for the two Hill Districts of Assam during the last 3 years is as follows:—

Year	State Plan flow	Special Central Assistance	(Rs in Crores)
			Total
1991-92	56.48	38.87	95.35
1992-93	67.20	38.87	106.07
1993-94	70.84	42.05	112.89

Other Autonomous District Councils in the North-East are not covered under the Hill Area Development Programme and hence break-up of the outlays in respect of them is not available.

Ban on Smoking

3524. SHRIMATI CHANDRA PRABHA URA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some of the State Governments have already banned smoking in Government offices;

(b) if so, the States notified have banned smoking in its Government offices;

(c) whether the Union Government have banned smoking in all Central Government offices;

(d) if not, the reasons therefor; and

(e) the time by which ban will come to apply ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE : (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) As per available informations, State Governments of Rajasthan, Haryana and Nagaland have banned smoking in Government offices.

(c) to (e) No, Sir. Government of India have however issued administrative instructions prohibiting smoking in certain public places like hospitals, educational institutions, conference rooms, domestic air flights, air conditioned chair cars and air conditioned sleeper coaches in trains and suburban trains and air conditioned buses.

Black-Listing of Manufacturing of Drugs

3525. **SHRI TEJ NARAYAN SINGH :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have received any complaints from the State Level Food and Drug Administration on defaulting manufacturers of drugs during the last year;

(b) if so, the details thereof, State-wise; and

(c) whether the Union Government have instructed the State Governments/Municipal owned hospital and other procuring agencies to black-list such manufacturers from purchasing the drugs ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation

Killings of Scheduled Castes in Karnataka

3526. **SHRI RAM VILAS PASWAN :** Will the Minister of WELFARE be pleased to state:

(a) whether the incident of killings of Scheduled Caste in Balanbalu village in Karnataka in March 1993 is being investigated by the Central Bureau of Investigation;

(b) if so, the time by which the report is likely to be received;

(c) whether all the main accused in this incident have been released on bail by the Court due to failure in filing the charge-sheet within the stipulated period;

(d) if so, the reasons therefor; and

(e) the details of the special measures being taken by the Government against the persons perpetrating atrocities against the weaker sections?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI) : (a) to (e) The information is under collection from the State Government of Karnataka.

Conducting of Census

3527. **SHRIMATI SAROJ DUBE :** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to conduct the census in the country after every five years to ascertain the actual number of voters before every General Elections;

(b) if so, the details thereof;

(c) whether the employees engaged in the work of census are on permanent basis; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) No, Sir. There is no such proposal under consideration.

(b) Does not arise.

(c) and (d) During decennial census operations, employees of Central Government, State Governments, Local Bodies, etc., are engaged on a part-time basis under the Census Act to attend to the work of census enumeration in the field. For manual compilation and tabulation of the data, persons on consolidated salaries are engaged on purely temporary basis for specified short periods. Besides, regular employees of the Census Organisation attend to all other works of census which include planning, supervision, computerised data processing, publication and dissemination of census data.

[English]

Review of Property Tax Structure

3528. **SHRI B. L. SHARMA PREM } :
SHRI PHOOL CHAND VERMA }** Will be Minister of HOME AFFAIRS be pleased to state:

(a) whether any representations regarding enhancement of property tax from residents of Delhi have been received during 1992-93;

(b) if so, the action taken by the Government thereon;

(c) whether the Government propose to review the property tax structure;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P. M. SAYEED) : (a) Yes, Sir.

(b) No specific action has been taken on these representations. The report of a High Power Committee earlier set up by the Delhi Administration to, inter alia, look into property tax structure in Delhi is being processed by the Ministry of Urban Development.